

Shri Hem Raj:
Shri M. E. Masani:

Will the Minister of Education be pleased to state:

(a) whether the principles on which the Indian Olympic Contingent to the Tokyo Olympic Games is to be selected have been finalised by the A.I India Council of Sports;

(b) whether the All India Council of Sports agreed to certain standards fixed by the Indian Olympic Association over a year ago and whether the Indian sportsmen were told about these standard;

(c) whether it is a fact that the Indian Olympic Association has expressed dissatisfaction at the rejection of the sportsmen who qualified themselves; and

(d) whether it is also a fact that only the National Olympic Committee is the final authority to send teams to the Olympic Games under the Olympic Charter?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):

(a) to (d). The All India Council of Sports had approved in November, 1963, in principle, certain standards suggested by the Indian Olympic Association for sending the Indian Contingent to the Tokyo Olympic Games. The proposals received from the Indian Olympic Association were considered by the Council at its meetings held on 28th August, 1964 and 8th September, 1964, and the final recommendations made by the Council for inclusion of the Indian Sportsmen in the contingent covered all persons who had qualified according to the standards laid down by the Indian Olympic Association and approved by the Council. It is a fact that the final authority to send teams to the Olympic games rests with the National Olympic Committees. However, while examining the request of the Indian Olympic Association for foreign exchange and financial assistance required for sending the Indian contingent to the Olympic Games, Government have to bear in mind the for-

foreign exchange position of the country and the funds available for the purpose.

Refusal of American family to leave India

*493. **Shri P. Venkatasubbalah:** Will the Minister of Home Affairs be pleased to state:

(a) whether the American family of Mr. Adrian Corcoran and Mrs. Patricia Corcoran have refused to leave India and go to their country in spite of their being sentenced to jail;

(b) the reasons advanced by them for their refusal to go to America;

(c) whether any investigation has been made about their antecedents; and

(d) whether Government propose to give asylum to this family?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Misra):

(a) to (d). Mr. Adrian Corcoran and his wife and their two daughters, who were without any means and were staying in India unauthorisedly, were deported to the U.S.A. on the 22nd September, 1964 as they were unwilling to leave the country. They did not give any specific reason for their unwillingness to go back to America.

दिल्ली के स्कूलों के विद्यार्थियों के लिए पीने का पानी

* 494. { श्री हुकम चन्द कछवाय :
श्री बजराम सिंह :
श्री झ० प्र० सिंह :
श्री यशपाल सिंह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली की सभी शिक्षा संस्थायों को आदेश दिए हैं प्रथम प्राथमिक स्तर पर कि विद्यार्थियों को पीने का उबला हुआ पानी दिये जाने की व्यवस्था करें ;

(ख) क्या यह भी सच है कि शिक्षा संस्थाओं ने विद्यार्थियों से कहा है कि अपने घरों से बोतलों में उबला हुआ पानी लायें; और

(ग) यदि हां, तो शिक्षा संस्थाओं ने किन कारणों से अपनी यह जिम्मेदारी विद्यार्थियों के अभिभावकों पर डाल दी है ?

शिक्षा मंत्री (श्री मु० क० चागला) :

(क) दिल्ली प्रशासन, दिल्ली नगर निगम और नई दिल्ली नगरपालिका ने अपने अधीन प्रथम उन से सहायता प्राप्त स्कूलों को ऐसे आदेश दे दिये हैं।

(ख) जी हां, स्कूल अधिकारियों द्वारा उचित व्यवस्था किये जाने तक, सावधानी के रूप में।

(ग) प्रश्न नहीं उठता, क्योंकि वास्तव में विद्यार्थियों के स्वास्थ्य की जिम्मेदारी संयुक्त रूप से संस्थाओं और अभिभावकों दोनों की होती है।

Whitley Council Scheme

*495. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that no final decision has been taken regarding introduction of the scheme of Whitley Councils in the Central Government undertakings; and

(b) if so, the reason for delay?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) The Scheme of Joint Consultation and Compulsory Arbitration is not meant for Central Government undertakings in the corporate sector. However, for the various Ministries and Departments of the Government of India and the departmental undertakings, the Scheme is applicable and its introduction is under consideration.

(b) Various organisations of Government employees were consulted and

some of them seem to have objection to certain aspects of the Scheme. This matter is being considered further and is likely to be discussed with representatives of employees' organisations soon.

Department of Administrative Reform

*496. { Shri Hari Vishnu Kamath:
Shri S. N. Chaturvedi:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1331 on the 6th May, 1964 and state:

(a) whether the Department of Administrative Reforms has concluded its scrutiny of the various reports submitted in the past;

(b) whether the said department has also studied the problem apart from the reports;

(c) if so, the outcome thereof; and

(d) whether a high-powered Administrative Reforms Committee is proposed to be appointed in the near future?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) As mentioned in the reply given on the 6th May, 1964 to the previous Question, a detailed scrutiny of previous reports was begun in the Department of Administrative Reforms as soon as it was set up. It soon became apparent, however, that going meticulously through all past reports might involve wasteful and purposeless effort and that a better method of utilising the wisdom contained in these reports would be to relate them to the study of specific problems. Accordingly the approach adopted was to identify major problem areas, and then to see what previous reports had said about those areas. In view of the procedure adopted, the question of concluding scrutiny of all previous reports does not arise.

(b) Yes, Sir. It is this which has led to the selection of a few problem